



2026:AHC:22595

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2172 of 2026

Heera Lal And 9 Others

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s) : Dinesh Kumar Pandey

Counsel for Respondent(s) : Azad Rai, C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 2 namely Additional Commissioner 1st, Prayagraj Division, District Prayagraj, to decide the revision bearing Case No. 00721 of 2020 (Computerized Case No. C202002000000721) [*Brahma Prasad & Ors. Vs. Heera Lal & Ors*] under Section 219 of the U.P. Revenue Code, 2006, within stipulated period of time as prescribed by this Hon'ble Court.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2020.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly

in accordance with law within a period of four months without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is **disposed of**.

February 2, 2026
Vinod.

(Prakash Padia, J.)